FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LSML PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	LSML Private Limited
2.	Date of incorporation of corporate debtor	10 January 2007
3.	Authority under which corporate debtor is Incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31101TN2007PTC061993
5.	Address of the registered office and principal office (if any) of corporate debtor	No.337, 8th Main Road, MIG Phase I, Nolombur, Mogappair West, Chennai – 600 037
6.	Date of closure of Insolvency Resolution Process	11th October 2023*
7.	Liquidation commencement date of corporate debtor	12th October, 2023 (Order received on 13th October, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Poosaidurai S IBBI/IPA-001/IP-P-01965/2019-2020/12995
9.	Address and e-mail of the liquidator, as registered with the Board	Poosaidurai S C/o M.K.Dandeker and Co., 2nd Floor, No 185 Old No 100, Poonamallee High Road, Kilpauk, Chennai, Tamil Nadu ,600010 Email ID: poosaidurai@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Poosaidurai S C/o M.K.Dandeker and Co., 2nd Floor, No 185 Old No 100, Poonamallee High Road, Kilpauk, Chennai, Tamil Nadu ,600010 Email ID: lsmlcirp@yahoo.com
11.	Last date for submission of claims	11th November 2023

*The date prior to the date of commencement of Liquidation Process is taken as the date of closure of Corporate Insolvency Resolution Process.

Notice is hereby given that the National Company Law Tribunal, Division Bench – I, Chennai has ordered the commencement of liquidation of the LSML Private Limited on 12th October, 2023.

The stakeholders of LSML Private Limited are hereby called upon to submit their claims with proof on or before **11th November 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

S.Poosaidurai
Liquidator
LSML Private Limited
IBBI/IPA-001/IP-P-01965/2019-2020/12995

Date: 14th October, 2023
Place: Chennai

CA. POOSAIDURAI. S
M.K. DANDEKER & CO.,
#185, Old No.100, 2nd Floor,
Poonamallee High Road,
Kilpauk, Chennai-600 010.
Insolvency Professional & Registered Valuer (S&FA)

Dhanlaxmi Bank established 1927

Regional Office : Om Sakthi Towers, 2nd Floor, No.163, Anna Salai, Chennai - 600 002, Tel No.044-49037025.

RO : Tamilnadu, Corporate Office: Thrissur

NOTICE OF E- AUCTION OF GOLD JEWELLERY

Whereas the below mentioned borrowers have been issued notices to pay their outstanding amounts towards loans against gold items (loans) availed by them from **Dhanlaxmi Bank Ltd (Bank).** Since the borrowers have failed to repay the dues in their loans, the Bank is constrained to conduct an auction of the pledged gold items described below by way of Online Electronic Bidding (E-auction) through **HTTP://GOLD.SAMIL.IN** between **12.30 pm to 3.30 pm on 25-10-2023 on "As is-where-is' and 'As-is-what-is' basis',** condition without any guarantee, explicit or implied, on the purity or weight or any matter connected therewith, at the sole discretion of the Bank, for recovery of the dues of the Bank. The Bank reserves the right remove any of the following accounts from the auction and also to change the auction date and time without any prior intimation.

Kilpauk Branch :

SL No	Name of Borrower/s	Loan Account No.	Amount due Rs.
1	P BHUVANESWARI	025656200037587	49,866/-

Palani Branch :

SL No	Name of Borrower/s	Loan Account No.	Amount due Rs.
1	MAHESWARI S	20256100147863	80,802/-
2.	T KUMARESAN	20256100072951	2,28,238/-
3.	T KUMARESAN	20219100035834	1,69,186/-
4.	T KUMARESAN	20219100037207	1,00,564/-

Peelamedu Branch :

SL No	Name of Borrower/s	Loan Account No.	Amount due Rs.
1	VIJAYAKUMAR D	012756200048463	1,43,660/-
2.	RAMAKRISHNAN R	12756100169437	6,30,923/-
3.	RAMAKRISHNAN R	12756100169531	1,47,462/-
4.	RAMAKRISHNAN R	12756100163306	65,327/-

For further information with regard to weight, purity, minimum expected price, detailed terms and conditions and getting registered to participate in the auction etc., the interested bidders may login to the aforesaid website or contact the auction portal / the Bank. If the auction does not get completed on the same day due to time limit or for any other reasons, the Bank reserves the right to conduct the auction within 7 working days from the date of Auction or any date at the discretion of the Bank on the same terms and conditions by publishing the date and time of such action in the notice board of the Bank. If the borrower is deceased, all the terms of the auction shall be applicable to his legal heirs also. The Borrower/s shall have right to redeem their pledged gold items till the date of auction only.

Place : Chennai **(Sd/-)Authorised Signatory**
Date : 13.10.2023 **For Dhanlaxmi Bank Ltd**

THIRUVANMIYUR BRANCH
113/5, Kamaraj Nagar, Thiruvanmiyur, Chennai-600041 Ph : 044-2442 2616
Email Id: cb2649@canarabank.com

केनरा बैंक Canara Bank — सिंडिकेट Syndicate

POSSESSION NOTICE

SECTION 13(4) of SARFAESI ACT 2002 [for Immovable property]

Whereas, The undersigned being the **Authorised Officer of the Canara Bank** under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notice dated 14.07.2023** calling upon the **Borrower: Mr.Elumalai C and Mrs.Sangeetha E, Both residing at**, Flat No: S2 Second Floor Plot No: A-1 Abhi Homes, Jothidurai Street (Pilaiyarkoil Street) Perumabakkam, Chennai 600100 and **Guarantor : Mr.Arumugam C** 148 Ranganathapuram, Adyar, Chennai-600020 to repay the amount mentioned in the notice, being ₹ **11,13,866.60** (Rupees Eleven Lakhs and Thirteen Thousand And Eight Hundred and Sixty Six and Sixty paisa only) with interest thereon **within 60 days** from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the **undersigned has taken possession of the property described herein below** in exercise of powers conferred on him under section 13(4) of the said Act, read with Rule 8 & 9 of the said Rule **on this 13th day of October of the Year 2023.**

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank, Thiruvanmiyur Branch** for an amount of ₹ **11,34,413.07** (Rupee Eleven Lakhs and Thirty Four Thousand and Four Hundred and Thirteen and Seven paisa only) and further interest thereon.

The Borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of the **Residential Land** having undivided share of 218 sq.ft out of the total extent of **1975 sq.ft of land** in **Plot No A-1** comprised in S.No 64/1 (Subdivision Planning Permit No 1062/2011) **Pillayar Koil Street** Situated at **Perumbakkam Village, Sholinganallur Taluk, Kancheepuram District** bounded by: North : Vacant Land, South : 20 feet Road, East: Plot no B1 and B3, West: 20 feet Road. The above property is situated within the Sub-Registration district of Selaiyur, Registration Dist of South Chennai and Building having flat bearing **No S-2 in Second Floor** having a built up area of 473 Sqft thereon. **Address of the Property : Flat No:S2, Second Floor, Plot No:A-1, ABHI HOMES, Jothidurai Street (Pilaiyar Koil Street), Perumbakkam, Chennai -600100.**

Date : 13.10.2023 **AUTHORISED OFFICER**
Place: Chennai **CANARA BANK**

Note: Earlier issued Possession notice dated 14.09.2023 is hereby withdrawn.

JANA SMALL FINANCE BANK (A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.
Branch Office: No.10, Krishna Puram Colony Main Road, Mahatma Gandhi Nagar, Madurai-625014.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Jana Small Finance Bank Limited,** by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as **Non-performing Asset,** whereas **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within **60 days** from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	**1) M/s. Arumugam,** Prop. **Arumugam Milk Farm,** Prop. of **Arumugam Muniyappan,** V Sithur Road, Mottanampatti, Vadamadurai, Dindigul-624802. **Also at: Mr. Arumugam Muniyappan, S/o. Muniyappan,** Plot No.2, R.V.S. Nagar, Vadamadurai Village, Dindigul-624802. **Also at: Mr. Arumugam Muniyappan, S/o. Muniyappan,** No.11A, V Sithur Road, Mottanampatti, Vadamadurai, Dindigul-624802. **2) Mr. Muniyappan Palaniyappan, S/o. Palaniyappan,** No.4-2-E 18(2), Anna Nagar, Kalaimagal Near, Vadamadurai, Dindigul-624802. **3) Mrs. Kirubha Arumugam, W/o. Arumugam,** No.11A, V Sithur Road, Mottanampatti, Vadamadurai, Dindigul-624802.	**Loan Account No. 31699440000704 Loan Amount Rs.25,00,000.00**	Palani Registration District, Vadamadurai Sub Registration Office, Vadamadurai Village, R.V.S. Nagar, Plot No.2 comprised in S.No.1184/1, S.No. 1184/2, S.No.1185, New S.No.1184/1B, measuring East West 37 feet on both sides North South 60 feet on both sides in all measuring 2220 Sq.ft. **Bounded on: Boundaries: North:** Land belongs to Sakunthala, **West:** Plot No.1 belongs to Jansirani, **East:** Part of Plot No.3 belongs to Kanagaraj, Poongodi, **South:** 20 feet wides East West common pathway.	**NPA Date: 01-10-2023 & Notice sent on 13-10-2023**	**Total Amount as on 10.10.2023 Rs. 25,85,492.08**

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within **60 days** of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Jana Small Finance Bank Limited** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to **Jana Small Finance Bank Limited** against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 16.10.2023, Place: Dindigul **Sd/- Authorised Officer, For Jana Small Finance Bank Limited**

PUBLIC NOTICE

Please Take Notice that the Original Sale Deed Document bearing number 2358/1996, Volume 2296, Pages 153 to 157 Registered at Sub-Registrar Office of Thiruvallur for the Property Measuring an Extent of 4320 Square Feet, bearing plot numbers 620 and 621 at Marudhar Town, Approved by DTCP in 1455/92, Comprised in Old Survey field number 368/2 of Perumalpattu Village, Thiruvallur Taluk, Thiruvallur District and presently comprised in survey field number 368/1D as per patta number 2659 as issued by the Tahsildar of Thiruvallur has gone missing when it was shifted from the address of my client Mr. P. PADMAKUMAR, son of Pandurangan, at AL 165, 1st street, 12th Main Road, Anna Nagar, Chennai-600040 to the address at Flat Number 134/9, Ajantha Green Peace Apartments, Jawaharlal Nehru Road, Anna Nagar West, Chennai-600040, during the month of August 2022. The Efforts to trace the Same all along has been Unsuccessful.

If any Person found in Possession of the Said Document 2358/1996 may duly contact and return the said document to the address of his Advocate at New Number 19, Old Number 10, Kondi Street, 1st floor, Parrys, Chennai-600001 (contact number 91-9952968593 / email: advhemkumar1@ gmail .com) within 15 days from the date of publication of this notice, failing which it will be construed to be permanently lost and any future claims through the said document cannot subsist and will not be entertained.

For GANESH & GANESH,
C.P. HEMKUMAR, Advocate.
New Number: 19, Old Number: 10, Kondi Street, 1st floor, Parrys, Chennai-600001.
Contact: 9952968593.

STRESSED ASSETS STABILISATION FUND (SASF)
3rd Floor, IDBI Tower, World Trade Centre, Cuffe Parade, Colaba, Mumbai 400 005.

CORRIGENDUM

This has reference to the BID NOTICE published in the newspapers on September 30, 2023 for appointment of Process Advisor for SASF's Portfolio Due Diligence and Assignment of Debt/ Portfolio Sale.

The queries received from the bidders were addressed in Pre Bid Meeting held on October 13, 2023. The clarifications provided and consequent modifications in Request for Proposal (RFP), based on the queries of the bidders are available at website of SASF - www.sasftrust.com under press release section.

For Stressed Assets Stabilisation Fund
Sd/-
General Manager

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, CHENNAI
CP/IB 140 (CHE)/ 2023

In the matter under Section 10 of the Insolvency and Bankruptcy Code, 2016 read with Rule 7 Of The Insolvency And Bankruptcy (Application to Adjudicating Authority) Rules, 2016

AND

IN THE MATTER OF **VANATHI EXPORTS PRIVATE LIMITED**

…Corporate Applicant/ Corporate Debtor

To

1. Mr. Elango,
No. 2/532, MariAmman Koil Street, Molazhur, Kancheepuram District.

Take notice that the subject captioned Petition was listed before Special Bench II of the Hon'ble NCLT, Chennai on 04.09.2023 and the Bench was pleased to direct me to serve fresh notice of the application on you through paper publication, returnable for hearing on **30.10.2023.**

Be present either in person or through duly instructed Counsel in the above said Court on the **30.10.2023,** failing which orders may be passed in the said Petition in your absence.

Dated at Chennai on this the 16th day of October, 2023

Sd/-
R.ChandraMohan
Counsel for Applicant

SMFG Grihashakti Nayi Asha. Naya Vishwas.

SMFG INDIA HOME FINANCE COMPANY LIMITED
(FORMERLY FULLERTON INDIA HOME FINANCE COMPANY LIMITED)

- **Corporate. Off.** : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH.
- **Regd. Off.** : Megh Towers, Flr. 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai-600 095, Tamil Nadu.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the **Authorized Officer** of **SMFG India Home Finance Company Limited (Formerly Fullerton India Home Finance Company Limited) (SMFGIHFCL)** under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) **within 60 days** from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Loan Account No. & Name of the Borrower / Co-Borrowers Property Holders as the case may be	Date of Demand Notice U/s. 3(2) & Total O/s.
01.	**LAN : 603307210597310** **1. SUNDARAM N.** **2. KANAGALAKSHMI R.** **Add. 1 :** No. 7/491, Venkatraman Nagar, Mela Street, NGO Colony, Nagamalai Pudhukottai, Madurai-625 019, Tamil Nadu; **Add. 2 :** S. No. 113/9B1, Plot No.1 East Part, Thiruparankundram SRO, Vilachery Village, Nagamalai Pudhkottai Panchayat, Madurai, Tamil Nadu.	**Dated :** 25.09.2023 ₹ **20,90,100/- (Rs. Twenty Lakh Ninety Thousand One Hundred Only)** as on **20.09.2023** **NPA Date :** 24.03.2021
	Description of Secured Assets / Mortgage Property : All the Part & Parcel of Eastern Portion of House Plot No. 1, to An Extent of 1517 Sq. Ft. Comprised in R. S. No. 113/9, Presently Survey No.113/9B1, Bearing Patta No. 3188, Situated At Vilacheri Village, Sarakam, Nagamalaipudhukottai Village Panchayath, Formerly Thirupparankundramsub Registration District, Presently Nagamalai Pudukottai Sub Registration District, Madurai South Taluk, Presently Madurai West Taluk, Madurai South Registration District & ✦**Bounded on the •North By :** House Plot in Survey No. 113/8; **•East By :** House Plot No. 5; **•West By :** Remaining Portion of House Plot No.1 Belongs to Sivabalan; **•South By :** 20 Ft. Wide East-West Common Road **and Admeasuring - East to West On The Northern and Southern Side :** By 21 Feet Each & **South to North on The Eastern Side :** By 75 Feet **& Western Side By -** 69½ Feet and to The **Total Extent of** 1517 Sq. Ft., and With All The Usual Amenities thereon the House Plot.	

The Borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **SMFGIHFCL** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s).In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, **SMFGIHFCL** shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. **SMFGIHFCL** is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), **SMFGIHFCL** also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the **SMFGIHFCL.** This remedy is in addition and independent of all the other remedies available to **SMFGIHFCL** under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of **SMFGIHFCL** and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer,

Place : Madurai Dist., Tamil Nadu. **SMFG INDIA HOME FINANCE COMPANY LIMITED**
Date : 25.09.2023 **(Formerly Fullerton India Home Finance Company Limited)**

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LSML PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	**LSML Private Limited**
2	Date of incorporation of corporate debtor	10 January 2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31101TN2007PTC061993
5	Address of the registered office and principal office (if any) of corporate debtor	No.337, 8th Main Road, MIG Phase I, Nolombur, Mogappair West, Chennai – 600 037
6	Date of closure of Insolvency Resolution Process	11th October 2023*
7	Liquidation commencement date of corporate debtor	12th October, 2023 (Order received on 13th October, 2023)
8	Name and registration number of the insolvency professional acting as liquidator	**Poosaidurai S** IBBI/IPA-001/IP-P-01965/2019-2020/12995
9	Address and e-mail of the liquidator, as registered with the Board	**Poosaidurai S** C/o M.K.Dandeker and Co., 2nd Floor, No 185 Old No 100, Poonamallee High Road, Kilpauk, Chennai, Tamil Nadu ,600010 Email ID: poosaidurai@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	**Poosaidurai S** C/o M.K.Dandeker and Co., 2nd Floor, No 185 Old No 100, Poonamallee High Road, Kilpauk, Chennai, Tamil Nadu ,600010 Email ID: lsmlcirp@yahoo.com
11	Last date for submission of claims	11th November 2023

*The date prior to the date of commencement of Liquidation Process is taken as the date of closure of Corporate Insolvency Resolution Process.

Notice is hereby given that the National Company Law Tribunal, Division Bench – I, Chennai has ordered the commencement of liquidation of the LSML Private Limited on 12th October, 2023.

The stakeholders of LSML Private Limited are hereby called upon to submit their claims with proof on or before 11th November 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

S. Poosaidurai
Liquidator
LSML Private Limited
IBBI/IPA-001/IP-P-01965/2019-2020/12995

Date: 14th October, 2023
Place: Chennai

Protium Finance Limited
(Formerly known as Growth Source Financial Technologies Ltd.)

Nirlon Knowledge Park (NKP) B-2, Seventh Floor, Pahadi Village, Off. The Western Express Highway, Cama Industrial estate, Goregaon (E), Mumbai, Maharashtra- 400063

PUBLIC NOTICE

PUBLIC NOTICE (Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)
Substituted Service Of Notice U/S.13 (2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd. and before that known as Growth Source Financial Technologies Pvt. Ltd.), their loan credit facility has been classified as Non-Performing Assets in the books of NBFC as per RBI guidelines thereto. Thereafter, NBFC has issued demand notices to below mentioned respective borrower under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to pay the amounts mentioned in the respective Demand Notice/s within 60 days from the date of the respective Notice/s, as per details given below, together with further interest at the contractual rate on the below mentioned amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the service is also being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules)

Name And Address Of BorrowerAnd Co Borrower/S:-1. Hari Krishna Super Market Through Its Proprietor: S. Savithri (Borrower) 2. Mrs. S. Savithri, 3. Mr. Thiyagarajan,4. Tamil Selvi. A,5. Subramani (Co-Borrower) 277, 1 M, Front Side,Tnhb Main Road, Jothi Nagar & Post,Arakkonam-631003**Also At:-**Door No. 277,Plot No. M 277, Sy. No. 68,Ward No. B Block No. 34, Tamil Nadu Urban Development Project,Vellore, Arakkonam Town,Taluk And Vellore District – 631003

Loan Account No.GS029EEL1038303	**Date Of Npa:-31/08/2023**	**Date Of Demand Notice:-**12th September 2023

Total Outstanding Dues (Inr) As On Below Date*:-Rs.50,45,976/-(Fifty Lakhs forty five thousand nine hundred and seventy Six only) as on Sep 08,2023

Description Of The Secured Assets/Mortgaged Properties:-All the piece and parcel of the house site with building an extent of 237.90 sq. mtr equalling to 2591 sq. ft in plot no. M 277, Comprised in Town Sy. No. 68, Ward No. B Block No. 34, Tamil Nadu Urban Development Project Scheme at Vellore, Situated at Arakkonam Town and Taluk and Vellore District, within the Registration of Ranipet and Sub-Registration of Arakkonal (Previously Arakkonam Joint-2) bounded on the: East By: Plot No. M-278 & House, West By: Plot No. M-276 & House, North By: 24.40 mtr Road, South By: Plots & Houses in Plot No's M-152, M-153

Name And Address Of BorrowerAnd Co Borrower/S:-1.Sri Lakshmi Enterprises (Borrower) ,2.Bhagya Lakshmi S,3. R Santhosh Kumar (Co-Borrower),15, Sri Lakshmi Nivas,Lavender Garden, Kuruvampatty Main Road,Kannakurchi, Near Munniyappam Temple, Salem-636008 Also at Anantha Jothi Apartment, 2nd floor, Flat No.109 C, Site No.12, Old Municipal Ward No.8,New Ward No.10, Old T.S.No. 3865,T.S.Ward no formerly 7,Now T.S.Ward No.8, New T.S.No. 8/696 Coimbatore Municipal Corporation, Coimbatore Town, Coimbatore

Loan Account No.GS04 6EEL0 21699	**Date Of Npa:-** 31.08.2023	**Date Of Demand Notice:-**12.09.2023

Total Outstanding Dues (Inr) As On Below Date*:-Rs. 31,93,455 (Thirty One Lakhs ninety three thousand four hundred and fifty five only) as on Sep 08,2023

Description Of The Secured Assets/Mortgaged Properties:-In Coimbatore Registration District, Coimbatore Sub-Registration, Coimbatore Town within Coimbatore Municipal Corporation R.S.Puram Block, "F" Site No. 12, Old Municipal Ward No.8, New Ward No.10, Old T.S.No. 3865, T.S.Ward no formerly 7, now T.S.Ward No.8, New T.S.No. 8/696 **within the following boundaries measurements:-South;** Site No.10,**West :** Site No.11,**North:** East West Ramalingam Road.**East :**Site No. 13.Within this Site No.12 within the following measurements,**East West on the South:** 45 ft,**East West on the North:** 45 ft,North South on the East: 180 ft,**North South on the West:** 180 ft,Ad measuring a Total Extent of 8100 sq. ft or 18 cent 252 sq. ft. Schedule-B:- In this 449.69 sq. ft of undivided share title and interest is sold under this sale deed.Schedule-C:-All that constructed in the house name Anantha Jothi Apartment building constructed over the land mentioned in the "A" Schedule property Second floor, Flat No. 109 C with super built up area of 1100 sq. ft with its doors, windows, frames with electric light fittings, water tap connection and its deposits, flush out, latrine, bathrooms, common rights in overhead tanks, staircases, water sump. Open terrace, septic tank, including two-wheeler & Car parking in stilt floor and having rights to use the layout roads, common pathways etc.Door No: Old 9053, New No. 207 Ramalingam Road Assessment No: 24117958, E.B.Service Connection No: 03-014-002-1333

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount of more particularly stated in respective Demand Notices issued, together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to sale proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules not limited to taking possession and selling the secured asset entirely at the risk of the said borrower(s)/co borrower (s)/Legal Heir(s)/Legal Representative(s)at your own cost and consequences.

Please note that as per section 13(13) of the SARAFESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Bank. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of Protium Finance Limited together with all costs, charges and expenses incurred by Protium Finance Limited are tendered to Protium Finance Limited at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by Protium Finance Limited, and no further step shall be taken by Protium Finance Limited for transfer or sale of that secured asset.

Sd/-
Date: 16.10.2023 For Protium Finance Limited
Place: Tamil Nadu Authorized Officer

INVITATION TO THE REMAINING PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OPPORTUNITY UNDER EXIT OFFER

TCI DEVELOPERS LIMITED

Corporate Identification Number (CIN): L70102TG2008PLC059173
Registered Office: Flat No. 306-307, 1-8-271 to 273, 3rd Floor, Ashoka Bhoopal Chambers, S. P. Road, Secunderabad, Telangana, 500003 | **Tel. No.:** +91- 40-27840104 | **Fax. No.:** +91- 40-27840163
Contact Person: Ms. Saloni Gupta, Company Secretary & Compliance Officer
Email id: secretarial@tcidevelopers.com | **Website:** www.tcidevelopers.com

Dear Residual Public Shareholder,

(This public invitation shall be read in continuation of and read in conjunction with and all capitalized terms used in this public invitation shall have the same meaning as ascribed to it in Detailed Public Announcement dated September 02, 2022 published on September 05, 2022 (**"DPA"**), the Letter of Offer dated September 05, 2022 (**"LOF"**), Post Offer PA dated September 21, 2022 (**"Post Offer PA"**), Exit Offer Public Announcement dated November 03, 2022 (**"Exit Offer PA"**) and Exit Letter of Offer dated November 11, 2022 (**"ELOF"**).

This invitation of the Company is being issued for and on behalf of TDL Real Estate Holdings Limited (**"Promoter Acquirer"**), and other members of promoter and promoter group of TCI Developers Limited to the remaining Public Shareholders (**"Residual Public Shareholders"**) of TCI Developers Limited (the **"Company"**) in adherence with Regulation 27(1)(a) and all other applicable regulations of the Delisting Regulations.

This is to inform to all Residual Public Shareholders that the Equity Shares of the Company have been delisted and trading in the Equity Shares of the Company has been discontinued trading w.e.f. November 11, 2022 (**"BSE and NSE Date of Discontinuance of Trading"**) and the above referred security symbol will be delisted from BSE and NSE with effect from November 18, 2022 (**"BSE and NSE Date of Delisting"**).

In terms of Regulation 27(1)(a) read with Regulation 26 and all other applicable Regulations of the Delisting Regulations, the Promoter Acquirer is inviting the Remaining Public Shareholders to avail the exit opportunity during the one-year exit window after delisting of Equity Shares.

The Residual Public Shareholders who have still not tendered their Equity Shares, can tender their Equity Shares to the Promoter Acquirer at the Exit Price of **₹400/-** (Indian Rupees Four Hundred Only) during the period from **November 18, 2022 till November 17, 2023** (both days inclusive) (the **"Exit Window"**) subject to the terms and conditions provided in ELOF.

The Residual Public Shareholders are required to ensure that their Exit Application Form, together with the necessary enclosures, as per ELOF, is received by the Registrar to the Exit Offer on or before November 17, 2023.

In case of non-receipt of said Exit Application Form / ELOF or if the same has been misplaced, the Residual Public Shareholders may obtain a copy of the same by writing to the Registrar to the Exit Offer. Copy of the ELOF can also be downloaded from the websites of the BSE at www.bseindia.com, NSE at www.nseindia.com and Company at www.tcidevelopers.com.

A follow-up email for the quarter ended September 2023, has been sent to all the remaining Residual Public Shareholders in compliance with Regulation 27(1)(b) of the Delisting Regulations.

The Promoter Acquirer will make the payment by way of electronic credit to Residual Public Shareholders who have validly tendered their Equity Shares in Exit Offer following the receipt and verification of duly filled Exit Applications Form(s) (together with necessary enclosures, if any and receipt of the Equity Share(s) in the Special Depository Account / receipt of physical share certificate(s) (along with duly filled in transfer deed(s) as applicable) by the Registrar to the Exit Offer.

Any Residual Public Shareholders seeking any other assistance in connection with their shareholding like issue of duplicate share certificate, rectification of name, transmission of shares, deletion of name of a shareholder in case of joint shareholding, etc. may contact the Registrar to the Exit Offer.

The Promoter Acquirer accept full responsibility for the information contained in this Public Invitation and confirms that such information is true, fair and adequate in all material aspects.

MANAGER TO THE OFFER	REGISTRAR TO THE EXIT OFFER
SAFFRON • • • • • energising ideas **SAFFRON CAPITAL ADVISORS PRIVATE LIMITED** 605, 6th floor, Centre Point, Andheri Kurla Road, J.B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India. **Telephone:** +91 22 4973 0394 | **Fax:** NA **E-mail:** delistings@saffronadvisor.com **Website**: www.saffronadvisor.com **Investor grievance:** investorgrievance@saffronadvisor.com **SEBI Registration Number:** INM 000011211 **Validity of Registration:** Permanent **Contact Person:** Amit Wagle/ Gaurav Khandelwal	KFINTECH **KFIN TECHNOLOGIES LIMITED** Selenium Tower – B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India. **Telephone:** +91 40 6716 2222/ / +91 40 7961 1000 **Toll Free No:** 1-800-3094-001 | **Fax:** + 91 40-23001153 **Email:** tci.delistingoffer@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. Murali Krishna M **SEBI Registration Number:** INR000000221

For and on behalf of the Board of Directors of TDL Real Estate Holdings Limited (the Promoter Acquirer)

Sd/- Urmila Agarwal	Sd/- Karanjit Singh	Sd/- Ishwar Singh Sigar

Place: Gurugram
Date: October 13, 2023

AdBaaz

POONAWALLA HOUSING FINANCE Apna Ghar, Apni Pehchan

POONAWALLA HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LTD)
Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE – 411036 Branch Off Unit: No.5, A Block, 2nd Floor, RJ Plaza, Viruthampattu, Katpadi Main Road, Vellore 632004.

E-AUCTION - SALE NOTICE

Sale of secured immovable asset under SARFAESI Act

Notice is hereby given to the public in general and to the Borrowers/Co-Borrowers/Guarantors in particular, that under mentioned properties mortgaged to Magma Housing Finance Ltd has now been renamed as Poonawalla Housing Finance Ltd ('PHFL') vide Certificate of Incorporation, the possession of which had been taken by PHFL's Authorised Officer under Sec 13(4)/14 of SARFAESI Act; will be sold through e-auction as per terms mentioned below for recovery of PHFL's outstanding dues with applicable interest, charges, and costs etc. The property described below will be sold on **"AS IS, WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS"** under Rule 8 & 9 of Security Interest (Enforcement) Rules.

For detailed T&Cs of sale, please refer to link provided in PHFL's/Secured Creditor's website i.e. **www.poonawallahousing.com**

Sl. No.	Proposal No. Customer Name {A}	Demand Notice Date and Outstanding Amount {B}	Nature of Possession {C}	Description of Property {D}	Reserve Price {E}	EMD (10% of RP) {F}	EMD Submission date {G}	Incremental Bid {H}	Property Inspection Date & Time {I}	Date and time of Auction {J}	Known encumbrances/ Court cases if any {K}
1	**Loan No: HM/0111/H/17/ 100361 R DEEPA (BORROWER), C RAMADASS (CO-BORROWER)**	**Notice date: 26/05/2022 Total Dues: Rs. 485569.67/-** (Rupees Four Lakh Eighty Five Thousand Five Hundred SixtyNine Paise SixtySeven Only) payable as on **26/05/2022** along with interest @ 15.25% p.a. till the realization.	**Physical**	All That Piece And Parcel Of Mortgaged Property Of The Land And Building Situated At Vellore District, Vellore Registration District, Ambur Sub-District, Ambur Taluk, Kumaramangalam Village, As Per Patta No.284, Natham Old S.No.44/2, New S.No.44/6,	**Rs. 10,32,937.5/-** (Rupees Ten Lakh Thirty Two Thousand Nine Hundred Thirty Seven and Fifty Paisas Only)	**Rs. 1,03,293.75/-** (Rupees One Lakh Three Thousand Two Hundred Ninety Three and Seventy Five Paisas Only)	**16/11/2023 Before 5 PM**	**10,000/-**	**09/11/2023 (11AM – 4PM)**	**17/11/2023 (11 AM- 2PM)**	**NIL**

The intending bidders/purchasers are advised to visit PHFL Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/itself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder.

The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider) C1 India PVT LTD. Address- Plot No-68 3rd floor Gurgaon Haryana-122003. Helpline Number- 7291981124,25,26 Support Email id – Support@bankeauctions.com. Contact Person – Vinod Chauhan, Email id-delhi@c1india.com Contact No- 9813887931. Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of by way of NEFT/RTGS /DD in the account of "Poonawalla Housing Finance Ltd", Bank-ICICI BANK LTD. Account No-000651000460 and IFSC Code-ICIC0000006, 20, R. N. Mukherjee Road- Kolkata-700001 drawn on any nationalized or scheduled Bank on or before 16/11/2023 and register their name at https://www.bankeauctions.com and get user ID and password free of cost and get training on e-Auction from the service provider. After their Registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at **Address-No.5, A Block, 2nd Floor, RJ Plaza, Viruthampattu, Katpadi Main Road, Vellore 632004 Mobile no. +91 8588802671 and +91 9910453434 e-mail ID anoop.kumar@poonawallahousing.com.**

Date: 16.10.2023 **Sd/- Authorised Officer**
Place: VELLORE **Poonawalla Housing Finance Limited**
(Formerly Known as Magma Housing finance Ltd)

கோயம்பேடு மார்க்கெட்டுக்கு வரத்து குறைந்தது

சின்னவெங்காயம் கிலோ ரூ.130 ஆக அதிகரிப்பு

பீன்ஸ், முருங்கைக்காய் விலையும் உயர்வு

போரூர், அக். 16—

கோயம்பேடு, காய்கறி மார்க்கெட்டுக்கு இன்று 400—க்கும் மேற்பட்ட லாரிகளில் காய்கறிகள் விற்பனைக்கு வந்திருந்தன. வரத்து குறைவு காரணமாக சின்ன வெங்காயத்தின் விலை தொடர்ந்து அதிக ரித்தபடி உள்ளது.

இன்று மார்க்கெட்டில் உள்ள மொத்த விற்பனை கடைகளில் சின்னவெங்காயம் கிலோ ரூ.100—க்கு விற்கப்பட்டது. சில்லரை விற்பனை கடைகளில் ஒரு கிலோ ரூ.130வரையிலும் விற்பனை ஆகிறது.

இதேபோல் பீன்ஸ், முருங்கைக்காய், முள்ளங்கி உள்ளிட்ட காய்கறிகளின் விலையும் அதிகரித்து உள்ளன. மொத்த விற்பனையில் ஒரு கிலோ பீன்ஸ் ரூ.70—க்கும், சில்லரை விற்பனை கடைகளில் ரூ.90 வரையும் விற்கப்படுகிறது. முருங்கைக்காய் ஒரு கிலோ ரூ.100—க்கு விற்பனை செய்யப்பட்டு வருகிறது.

சின்னவெங்காயம் விலை உயர்வு குறித்து வியாபாரிகள் கூறும்போது. கோயம்பேடு மார்க்கெட்டுக்கு தற்போது வழக்கத்தை விட பாதிக்கும் கீழ்தான் சின்னவெங்காயம் விற்பனைக்கு வருகிறது. இதனால் இந்த விலை உயர்வு. விளைச்சலில் உள்ள சின்ன வெங்காயம் அறுவடை செய்வதற்கு இன்னும் ஒரு மாதம் ஆகும். இதனால் விவசாயிகளின் கையிருப்பில் உள்ள வெங்காயம் மட்டுமே விற்பனைக்கு வருகிறது. வரும் நாட்களில் மழை பாதிப்பு இருந்தால் சின்ன வெங்காயத்தின் விலை உச்சம் தொடவும் வாய்ப்பு உள்ளது என்றார்.

கோயம்பேடு மார்க்கெட்டில் காய்கறிகள் விலை விபரம் (கிலோவில்) வருமாறு:—

வெண்டைக்காய்—ரூ.15, உஜாலா கத்தரிக்காய்—ரூ.30, வரி கத்தரிக்காய் ரூ.25, பீர்க்கங்காய்—ரூ.30, ஊட்டி கேரட்—ரூ.30, பீட்ரூட்—ரூ.18, முள்ளங்கி—ரூ.60, சவ்சவ்—ரூ.15, நூக்கல்—ரூ.40, புடலங்காய்—ரூ.15, பாகற்காய்—ரூ.30, கோவக்காய்—ரூ.25, நைஸ் கொத்தவரங்காய்—ரூ.50, முட்டை கோஸ்—ரூ.10, அவரைக்காய்—ரூ.50, தக்காளி—ரூ.13, நாசிக் வெங்காயம்—ரூ.32, உருளைக்கிழங்கு—ரூ.30, வெள்ளரிக்காய்—ரூ.30, பச்சை மிளகாய்—ரூ.35, இஞ்சி—ரூ.100.

முதல்—அமைச்சர் மு.க.ஸ்டாலினை இன்று தலைமை செயலகத்தில் தமிழ்நாடு வணிகர் சங்கங்களின் பேரமைப்பின் மாநில தலைவர் ஏ.எம்.விக்கிரமராஜா, பொருளாளர் சதக்கத்துல்லா, கூடுதல் செயலாளர் வி.பி.மணி, தென்சென்னை கிழக்கு மாவட்ட தலைவர் என்.டி. மோகன் மற்றும் நிர்வாகிகள் சந்தித்து வரி நிலுவை மற்றும் மேல்முறையீடுகள் குறித்த பிரச்சினைகளை முடிவுக்கு கொண்டு வருவதற்காக புதிய வரி நிலுவைத் தொகை சமாதான திட்டத்தை அறிவித்தமைக்காக நன்றி தெரிவித்துக் கொண்டனர். உடன் அமைச்சர் பி.மூர்த்தி, வணிக வரி முதன்மை செயலாளர் தீரஜ்குமார், செயலாளர் ஜோதி நிர்மலாசாமி ஆகியோர் உள்ளனர்.

சென்னை ஐகோர்ட்டில்

2 நீதிபதிகள் பதவி ஏற்றனர்

சென்னை, அக்.16—

சென்னை ஐகோர்ட்டிற்கு புதிதாக நியமிக்கப்பட்டுள்ள 2 கூடுதல் நீதிபதிகள் என். செந்தில்குமார் மற்றும் ஜி. அருள் முருகன் ஆகியோர் இன்று பதவியேற்றுக் கொண்டனர்.

அவர்களுக்கு தலைமை நீதிபதி கங்கபூர்வாலா, பதவி பிரமாணம் செய்து வைத்தார்.

பின்னர் இரு புதிய நீதிபதிகளையும், அட்வகேட் ஜெனரல் சண்முக சுந்தரம் வரவேற்று பேசினார்.

அப்போது அவர், சாதாரண குடும்ப பின்னணியில் இருந்து தற்போது ஐகோர்ட்டு நீதிபதிகளாக பொறுப்பேற்றிருக்கும் இவர்கள் இருவரும் வக்கீல்களுக்கு முன்னு தாரணமாக திகழ்கின்றனர் என்றார்.

இதே போல புதிய நீதிபதிகளை வரவேற்று பேசிய தமிழ்நாடு மற்றும் புதுச்சேரி பார் கவுன்சில் தலைவர் அமல்ராஜ், மின்னணு முறை மனு தாக்கல் செய்வதற்கு தேவையான அடிப்படை வசதிகளை ஏற்படுத்த வேண்டும் என்று தலைமை நீதிபதியை கேட்டுக் கொண்டார்.

மேலும் சென்னை ஐகோர்ட்டு பல்வேறு வக்கீல்கள் சங்கங்களின் நிர்வாகிகள் புதிய நீதிபதிகளை வரவேற்று பேசினர்.

ஏற்புரையாற்றிய இரு நீதிபதிகளும், தங்கள் மீது வைத்த நம்பிக்கைக்கு ஏற்றவாறு பாரபட்சம் இல்லாமல் நீதி வழங்குவதாக தெரிவித்தனர்.

புதிய நீதிபதிகளுடன் சென்னை ஐகோர்ட்டு நீதிபதிகளின் எண்ணிக்கை 65 ஆக உயர்ந்து, காலியிடங்கள் 10ஆக குறைந்து உள்ளது.

நீதிபதி என்.செந்தில் குமார், நாராயணசாமி — சங்கரவல்லி தம்பதியருக்கு மகனாக 1970ம் ஆண்டு அக்டோபர் 12—ந் தேதி பிறந்தார். தந்தை நாராயணசாமி ரெயில்வே பாதுகாப்பு படையில் பணியாற்றியவர். தாய் சங்கரவல்லி, அச்சரப் பாக்கம் தொகுதியின் எம்.எல்.ஏ.வாக 2006 முதல் 2011 வரை பதவி வகித்தவர்.

சென்னை பெரம்பூரில் பள்ளி படிப்பை முடித்த நீதிபதி செந்தில்குமார் சேலம் மத்திய சட்டக் கல்லூரியில் 1994—ம் ஆண்டு சட்டப் படிப்பை முடித்தார். பின்னர் தற்போதைய அட்வகேட் ஜெனரல் ஆர். சண்முகசுந்தரத்தின் ஜூனியர் ஆக பணியை தொடங்கினார்.

நீதிபதி அருள் முருகன் தர்மபுரியில் கணபதி—நீளாமணி தம்பதியருக்கு 1976—ம் ஆண்டு மே 27ந்தேதி பிறந்தார் அவரது தந்தை தலைமை ஆசிரியராக பணியாற்றியவர். சேலத்தில் பள்ளி படிப்பையும் சேலம் மத்திய சட்டக் கல்லூரியில் சட்டப் படிப்பையும் முடித்து 1999—ம் ஆண்டு முதல் மூத்த வழக்கறிஞர் கே.துரைசாமியின் ஜூனியர் ஆக பணியை தொடங்கினார்.

சென்னை உள்பட 4 மாவட்ட கலெக்டர்கள் ஆய்வு கூட்டம்:

மறைமலைநகருக்கு நாளை செல்லும் முதல்-அமைச்சர் மு.க.ஸ்டாலினுக்கு வழிநெடுக வரவேற்பு

மாவட்ட தி.மு.க. ஏற்பாடு

சென்னை, அக்.16—

முதல்—அமைச்சர் மு.க.ஸ்டாலின் தமிழகத்தில் நிலவும் சட்டம் ஒழுங்கு பிரச்சினையை ஆய்வு செய்யவும், வளர்ச்சி திட்டப் பணிகளின் செயல்பாடுகளை அறிந்து கொள்ளவும் ஒவ்வொரு மாவட்டமாக சென்று ஆய்வு மேற்கொண்டு வருகிறார்.

அந்த வகையில் பல்வேறு மாவட்டங்களில் ஆய்வுக் கூட்டம் நடத்திய முதல்—அமைச்சர் மு.க.ஸ்டாலின் இப்போது சென்னை, செங்கல்பட்டு, காஞ்சிபுரம், திருவள்ளூர் மாவட்டங்களில் நிலவும் சட்டம், ஒழுங்கு பிரச்சினை குறித்து 2 நாட்கள் ஆய்வு மேற்கொள்ள உள்ளார்.

இதற்கான ஆய்வுக் கூட்டம் மறைமலைநகரில் உள்ள மாநில ஊரக பயிற்சி நிலையத்தில் நாளையும், நாளை மறுநாளும் நடைபெற உள்ளது. நாளை நடைபெறும் ஆய்வுக் கூட்டத்தில் கலெக்டர்கள், போலீஸ் சூப்பிரண்டுகள் பங்கேற்கிறார்கள். இதில் சட்டம்—ஒழுங்கு பிரச்சினை குறித்து விவாதிக்கப்படுகிறது. நாளை மறுநாள் வளர்ச்சி பணிகள் குறித்து கலெக்டர்களுடன் விவாதிக்கப்படு கிறது.

இதையொட்டி மறைமலைநகர் செல்லும் முதல்—அமைச்சர் மு.க.ஸ்டாலினுக்கு வழி நெடுக வரவேற்பு கொடுக்க உள்ளனர்.

இதுகுறித்து காஞ்சிபுரம் வடக்கு மாவட்ட தி.மு.க. செயலாளரும், குறு, சிறு மற்றும் நடுத்தர தொழில் நிறுவனங்கள் துறை அமைச்சருமான தா.மோ.அன்பரசன் வெளியிட்டுள்ள அறிக்கையில் கூறியிருப்பதாவது:—

தமிழ்நாட்டில் ஏழை எளிய, தாழ்த்தப்பட்ட, பிற்படுத்தப்பட்ட, மிகவும் பிற்படுத்தப்பட்ட மக்களின் வாழ்வு வளம் பெறுவதற்காக, தினம் தினம் நல்ல நல திட்டங்களை தந்து, தமிழ்நாட்டு மக்களின் நலம் பேணும் நல்லாட்சி நடத்தி வரும் முதல்—அமைச்சர் மு.க.ஸ்டாலின் அனைத்து தலைவர்களும் போற்றி பாராட்டும் வகையில் திராவிட மாடல் நல்லாட்சியை தந்து கொண்டிருக்கின்றார். இந்த மகத்தான ஆட்சியில் சென்னை, காஞ்சிபுரம், செங்கல்பட்டு, திருவள்ளூர் ஆகிய 4 மாவட் டங்கள் அடங்கிய வளர்ச்சி பணிகள் தொடர்பான ஆய்வுக் கூட்டம் நாளையும், நாளை மறுநாளும் (17, 18—ந்தேதிகள்) மறைமலை நகரில் நடை பெறுகிறது.

முதல்—அமைச்சர் மு.க. ஸ்டாலின் இந்த ஆய்வுக் கூட்டத்தில் பங்கேற்று 4 மாவட்டங்களில் நடை பெறும் வளர்ச்சி பணிகளை ஆய்வு செய்கிறார்.

இதற்காக நாளை காலை 8 மணியளவில் சென்னை யில் இருந்து மறைமலை நகருக்கு புறப்பட்டு வருகி றார். அவருக்கு காஞ்சி வடக்கு மாவட்ட எல்லை யான ஆலந்தூர் கத்திப்பாரா அருகில் உள்ள மெட்ரோ நிலையம் முன்பு எனது தலைமையில் (தா.மோ.அன்பரசன்) காலை 8 மணிக்கு மாபெரும் வரவேற்பு அளிக்கப்படுகிறது. அதன் பிறகு குரோம் பேட்டை பஸ் நிலையம் அருகில் மாவட்ட துணை செயலாளர் இ. கருணாநிதி எம்.எல்.ஏ. தலைமையிலும், தாம்பரம் பஸ்நிலையம் அருகில் தாம்பரம் மாநகர செயலாளர் எஸ்.ஆர்.ராஜா எம்.எல்.ஏ. தலைமையிலும் வரவேற்பு அளிக்கப்படுகி றது.

இதை தொடர்ந்து நந்திவரம்—கூடுவாஞ்சேரி பஸ் நிலையம் முன்பு மாவட்ட துணை செய லாளர் வரலட்சுமி மதுசூதனன் எம்.எல்.ஏ. தலைமை யில் வரவேற்பு அளிக்கப்பட உள்ளது. இந்த 4 இடங்களிலும் கழக நிர்வாகிகள் திரண்டு நின்று இரு வண்ண கொடி ஏந்தி வரவேற்பு கொடுக்க ஏற்பாடு செய்யப்பட்டு உள்ளது.

இவ்வாறு அமைச்சர் தா. மோ.அன்பரசன் அறிக்கையில் கூறி உள்ளார்.

கொருக்குப்பேட்டையில் மோட்டார் சைக்கிளில் சென்றபோது

மாநகர பஸ் சக்கரத்தில் சிக்கி வாலிபர் பலி

ஆட்டோ மோதியதில் தவறி விழுந்தார்

ராயபுரம், அக். 16—

திருவொற்றியூர், பீர்பல்லவன் தர்கா தெருவை சேர்ந்தவர் இப்ராஹிம்(வயது 40). இவர் கொருக்குப்பேட்டையில் உள்ள எவர்சில்வர் பட்டறை ஒன்றில் வேலைபார்த்து வந்தார். இவர் இன்று காலை 7.30 மணியளவில் கொருக்குப்பேட்டை மீனாம்பாள் நகரில் உள்ள சிறிய பாலம் வழியாக மோட்டார் சைக்கிளில் சென்றார். அப்போது எதிரே திருவொற்றியூரில் இருந்து செங்குன்றம் நோக்கி மாநகர பஸ்(எண்157) வந்து கொண்டு இருந்தது. அந்த நேரத்தில் அருகே சென்ற ஆட்டோ ஒன்று இப்ராஹிம் ஓட்டிச்சென்ற மோட்டார் சைக்கிள் மீது மோதிவிட்டு நிற்காமல் சென்றுவிட்டது. இதில் நிலை தடுமாறிய இப்ராஹிம் மோட்டார் சைக்கிளோடு கீழே விழுந்ததில் மாநகர பஸ்சில் சிக்கிக்கொண்டார். இதில் பின்பக்க சக்கரத்தில் சிக்கிய இப்ராஹிம் உடல் நசுங்கி சம்பவ இடத்திலேயே பரிதாபமாக இறந்தார். அவர் ஹெல்மெட் அணிந்து செல்போனில் பேசியபடி வந்ததாக தெரிகிறது.

இந்த விபத்தால் அப்பகுதியில் சிறிது நேரம் போக்குவரத்து பாதிக்கப்பட்டது. இது குறித்து வண்ணாரப்பேட்டை போக்குவரத்து புலனாய்வு போலீசார் வழக்கு பதிவு செய்து விசாரணை நடத்தி வருகிறார்கள்.

அம்பத்தூரில் மதுக்கடை ஊழியரை வெட்ட திட்டம்

அரிவாளை தூக்கிய 3 வாலிபர்களின் கைகளில் மாவு கட்டு போட்ட போலீசார்

மோட்டார்சைக்கிளில் தப்பி சென்றபோது தவறி விழுந்தனர்

அம்பத்தூர், அக்.16—

அம்பத்தூர் அடுத்த புதூர் அருகே மதுக்கடை உள்ளது. இங்குள்ள பாரில் சிவகங்கை மாவட்டம், தேவகோட்டையை சேர்ந்த ஜெகன் என்பவர் ஊழியராக வேலைபார்த்து வருகிறார்.

நேற்று இரவு ஜெகனுக்கும், மதுகுடிக்க வந்த 4 வாலிபர்களுக்கும் இடையே திடீரென மோதல் ஏற்பட்டது. பின்னர் அவர்கள் அங்கிருந்து சென்று விட்டனர்.

சிறிது நேரம் கழித்து வந்த அவர்கள் கத்தி, அரிவாளுடன் மதுபாரின் அருகே பதுங்கி நின்றனர். இது குறித்து அம்பத்தூர் போலீசுக்கு தகவல் தெரிவிக்கப் பட்டது. போலீசார் விரைந்து வந்து கத்தி, அரி வாளுடன் பதுங்கி நின்ற 4 வாலிபர்களையும் மடக்கி பிடித்தனர்.

விசாரணையில் அவர் கள் அம்பத்தூர் ஒரகடத்தை சேர்ந்த அஜித்குமார் (27), அவரது நண்பர்களான புதூரை சேர்ந்த விமல் ராஜ் என்கிற அப்பு(28), எம்.கே.பி. நகரை சேர்ந்த கணேஷ் என்கிற சில்லரை கணேஷ் (25), ஒரகடத்தை சேர்ந்த சரண்குமார் (26) என்பது தெரிந்தது.

மோதலில் ஈடுபட்ட ஜெகனை பழிதீர்க்க அவர்கள் பதுங்கி இருந்தது விசாரணையில் தெரியவந்தது. சரியான நேரத்தில் போலீசார் விரைந்து வந்ததால் அசம்பாவிதம் தவிர்க்கப் பட்டது.

இதற்கிடையே கையில் அரிவாளை தூக்கிய அஜித் குமார், விமல் ராஜ், சில்லரை கணேஷ் ஆகிய 3 பேருக்கும் வலது கையில் மாவு கட்டு போடப்பட்டு உள்ளது. பிடிக்க முயன்ற போது மோட்டார் சைக்கி ளில் தப்பிய அவர்கள் தவறி விழுந்ததில் கையில் முறிவு ஏற்பட்டதாக போலீசார் தெரிவித்து உள்ளனர்.

கைதான 4 பேர் மீதும் ஏற்கனவே கொலை, கொலை முயற்சி, கஞ்சா, அடிதடி உட்பட பல்வேறு வழக்குகள் உள்ளது குறிப் பிடத்தக்கது. அவர்களை போலீசார் கோர்ட்டில் ஆஜர் படுத்தி சிறையில் அடைத்தனர்.

கொலை திட்டத்துடன் கையில் கத்தியை எடுத்த வாலிபர்கள் தற்போது கையில் மாவுகட்டுடன் சிறையில் கம்பி எண்ணிக் கொண்டு இருக்கிறார்கள். தகவல் கிடைத்ததும் விரைந்து நடவடிக்கை எடுத்து கொலை திட்டத்தை தடுத்த அம்பத்தூர் தனிப் படை போலீசாரை உயர் அதிகாரிகள் பாராட்டினர்.

இதுவரை 6 அமைப்புகளுடன் சந்திப்பு

அ.தி.மு.க.வுக்கு ஆதரவு திரட்ட களம் இறங்கும் முஸ்லீம் அமைப்புகள்

எடப்பாடி பழனிசாமி புது வியூகம்

சென்னை, அக்.16—

பா.ஜனதாவுடனான கூட்டணி முறிந்ததை அடுத்து அ.தி.மு.க. அணியை பலப்படுத்துவதில் பொதுச் செயலாளர் எடப்பாடி பழனிசாமி தீவிரமாக ஈடுபட்டு ள்ளார்.

பா.ஜனதாவுடன் கூட்ட ணியில் இருந்த போது சிறு பான்மையினர் வாக்குகள் கிடைக்கவில்லை என்ற எண்ணம் அ.தி.மு.க. தரப்பில் உள்ளது. மேலும் தி.மு.க. வெற்றிக்கு கைகொடுப்பது சிறுபான்மையினர் வாக்கு கள்தான், அதை தங்கள் பக்கமும் இழுக்க வேண்டும் என்பதற்காக திட்டமிட்டு காய்களை நகர்த்தி வருகி றார்கள்.

அதற்காகவே கோவை குண்டு வெடிப்பு வழக்கில் சிறையில் இருக்கும் கைதி களை விடுதலை செய்வ தற்காக எடப்பாடி பழனி சாமி சட்டசபையில் குரல் எழுப்பி னார்.

சிறைகளில் இஸ்லாமிய கைதிகளின் வழிபாட்டு உரிமை மறுக்கப் படுவதாகவும் குற்றம் சாட்டினார்.

பா.ஜனதா கூட்டணியில் இருந்து வெளியேறிய பிறகு இஸ்லாமியர்களுக்கு ஆதரவாக குரல் கொடுப்பது, தி.மு.க.வுக்கு எதிரான நிலைப்பாடு, அந்த கூட்டணியில் இடம் பெற முடியாத நிலைமை கொண்ட கட்சிகள் அ.தி. மு.க. வுக்கு ஆதரவாக மாறி உள்ளன.

மனிதநேய ஜனநாயக கட்சி தலைவர் தமிமுன் அன்சாரி எடப்பாடி பழனிச் சாமியை சந்தித்து பேசினார். ஏற்கனவே ஜெயலலிதா உயிருடன் இருந்த போது நாகப்பட்டினம் தொகுதியில் போட்டியிட அவருக்கு வாய்ப்பு வழங்கியது குறிப் பிடத்தக்கது.

இப்போது பா.ஜனதா உறவை முறித்ததால் பாராட்டு தெரிவித்த தோடு இஸ்லாமிய சிறை கைதிக ளுக்கு ஆதரவாக பேசிய தற்கு நன்றியும் தெரிவித்துக் கொண்டார்.

இதே போல் எஸ்.டி.பி.ஐ. ஒவைசி கட்சியினரும் சந்தித்து ஆதரவு தெரிவித்து உள்ளனர். இது தவிர சிறு, சிறு அமைப்புகளும் சந்தித்து ஆதரவு தெரிவித்து வரு கின்றன. ஹஜ் லைபர் சொசைட்டி அமைப்பின் தலைவர் செய்யது ஜப்பார், ஜனநாயக முஸ்லிம் மறு மலர்ச்சி கழக தலைவர் ஹாஜி சலாமுதீன் உள்பட 6 அமைப்புகளை சேர்ந்த நிர்வாகிகள் சந்தித்து உள்ளனர்.

மேலும் சில அமைப்புகள் சந்திப்பதற்கு நேரம் கேட்டு உள்ளதாக கூறப்படுகிறது. ஆதரவு தெரிவித்த அமைப் புகளுக்கு நன்றி தெரிவித்துக் கொண்ட எடப்பாடி பழனி சாமி இந்த அமைப்புகள் மூலம் இஸ்லாமியர்கள் மத்தியில் அ.தி.மு.க.வுக்கு ஆதரவாக பேசுவதற்கு வியூகம் வகுத்து கொடுத்து உள்ளார். தான் பேசுவதை விட இஸ்லாமிய அமைப்பு களே இஸ்லாமியர்கள் மத்தி யில் நிலைமை களை விளக் கினால் அ.தி. மு.க.வுக்கு ஆதரவாக திரும்புவார்கள் என்று கருதுகிறார்.

மேலும் இந்த அமைப்பு களை கூட்டணியில் இணைத்து ஒருசில தொகுதி கள் வழங்கவும் எடப்பாடி பழனிச்சாமி திட்டமிட்டு இருப்பதாக கட்சி நிர்வாகி கள் தெரிவித்தனர்.

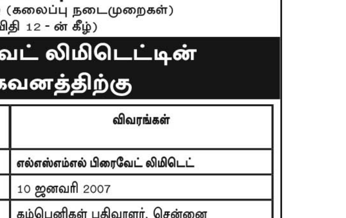
அரசு வழக்கறிஞர்களின்

கட்டண விகிதம் இரு மடங்கு அதிகரிப்பு

முதல்-அமைச்சர் மு.க.ஸ்டாலின் அரசாணை வழங்கினார்

சென்னை, அக்.16—

முதல்—அமைச்சர் மு.க. ஸ்டாலின் இன்று தலைமைச் செயலகத்தில், சென்னை உயர்நீதிமன்றத்தின் கீழ் மாவட்ட குற்றவியல், உரிமையியல், சார்பு நீதி மன்றங்கள் மாஜிஸ்திரேட் மற்றும் முன்சீப் நீதிமன்றங்க ளில் அரசு சார்பாக வழக்கினை நடத்திடும் அரசு வழக்குரைஞர்களின் கட்டண விகிதத்தை இரு மடங்காக உயர்த்தி வழங்கு வதற்கான அரசாணையை விழுப்புரம் மாவட்ட அரசு குற்றவியல் வழக்குரைஞர் டி.எஸ். சுப்ரமணியன், சென்னை மாநகர குற்ற வியல் அரசு வழக்குரைஞர் தேவ ராஜன், ராமநாதபுரம் மாவட்ட அரசு குற்றவியல் வழக்குரைஞர் கார்த்தி கேயன் மற்றும் சென்னை மாநகர உரிமையியல் அரசு வழக்குரைஞர் ஷாஜகான் ஆகியோரிடம் வழங்கி னார்.



பி. ராமமூர்த்தி பற்றிய சித்திர புத்தகம்

WFNS அறக்கட்டளை சார்பில் நரம்பியல் அறுவை சிகிச்சை நிபுணர் பேராசிரியர் பி. ராமமூர்த்தி நூற்றாண்டு விழாவை கொண்டாடும் ஒரு சித்திர புத்தகம், முதல்—அமைச்சர் மு.க.ஸ்டாலினால் வெளியிடப்பட்டது.இந்நிகழ்வை, சென்னை ரேடியல் சாலை காவேரி மருத்துவமனை நரம்பியல் பிரிவின் இயக்குநர் கே.ஸ்ரீதர் ஒருங்கிணைக்க, ஏற்பாடுகளை காவேரி இன்ஸ்ட்யூட் ஆஃப் ப்ரெயின் அன்ட் ஸ்பைன் செய்தது.

தமிழகம் முழுவதும்

ஓலா, உபேர் டிரைவர்கள் வேலை நிறுத்தம் தொடங்கியது

1 லட்சம் கார், ஆட்டோக்கள் ஓடாததால் பொதுமக்கள் அவதி

சென்னை, அக். 16—

ஓலா, உபேர் ஆப் மூலம் கார், ஆட்டோக்கள் புக் செய்து பயணம் செய் வோரின் எண்ணிக்கை நாளுக்கு நாள் அதிகரித்து வருகிறது.

பஸ், ரெயில் நிலை யங்கள், விமான நிலையம் செல்வோர் செயலி பயன்படுத்தி குறித்த நேரத்திற்கு கார், ஆட்டோ தேவை என்று புக் செய்து விட்டால் அவர்கள் இருக்கும் இடத்திற்கே வாகனங்கள் வந்து விடுவதால் பொது மக்கள் எளிதாக பயணத்தை மேற்கொள்ள முடிகிறது.

சென்னை உள்ளிட்ட முக்கிய நகரங்களில் இந்த செயலியை பயன்படுத்தி மருத்துவமனை உள்ளிட்ட அவசர பயணத்திற்கு புக்கிங் செய்வதால் குறித்த நேரத்திற்கு செல்ல முடிகி றது.

இந்த நிலையில் ஓலா, உபேர் டிரைவர்கள் இன்று முதல் 3 நாட்கள் வேலை நிறுத்த போரா ட்டத்தை தொடங்கி உள்ளனர். வாடகை வாகனங்களை முறைப்படுத்த வேண்டும், பைக் டாக்சியை தடை செய்ய வேண்டும், மீட்டர் கட்டணம் நிர்ணயிக்க வேண்டும் என்பது உள்ளிட்ட பல்வேறு கோரிக் கைகளை வலியு றுத்தி தமிழகம் முழுவதும் ஆட்டோ, கார்களை ஓட்டா மல் வேலை நிறுத்தத்தில் ஈடுபட்டனர்.

சைதாப்பேட்டை சின்னமலை பகுதியில் ஆட்டோ, கால் டாக்சி, மேக்சி கேப், சரக்கு வாகனங்களின் டிரைவர்கள் பொது வேலை நிறுத்த போராட்டத்தில் ஈடுபட்ட காட்சி.

சென்னையில் ஆட்டோ, கால் டாக்சி, போர்ட்டர் சரக்கு வாகனங்கள் என 70 ஆயிரம் ஓடுகின்றன. தமிழ கம் முழுவதும் சுமார் 1 லட்சம் வாகன உரிமையா ளர்கள், டிரைவர்கள் இப்போராட்டத்தில் ஈடுபட்டதால் பொதுமக்கள் இன்று சிரமப்பட்டனர்.

ஆப் மூலம் முன்பதிவு செய்யப்படும் வாகனங்கள் எதுவும் ஓட வில்லை. சென்னையில் பெரும்பாலானவர்கள் ஆப் வழியாக தங்கள் செல்போன் மூலம் வாகனங்களை புக்கிங் செய்து பயணம் செய்கிறார்கள். இந்த போராட்டத்தால் அவர்கள் கார், ஆட்டோக் களை புக்கிங் செய்ய முடிய வில்லை. ஆட்டோ நிலையங்கள், சாலை ஓரங்களில் நிறுத்தி வைக்கப்படும் ஆட்டோக்களை பயன்ப டுத்தினர். இதனால் வீடுகளில் இருந்து பஸ், ஆட்டோ நிறுத்தங்களுக்கு வந்து பயணம் செய்ய வேண்டிய நிலை இருந்தது.

இதனால் ஆப் பயன்ப டுத்தாத ஆட்டோக்களுக்கு இன்று தேவை அதிகரித்தது. வழக்கமாக கூடுதல் கட்ட ணம் வசூலிப்பதில் தீவிர மாக இருக்கும் ஆட்டோ டிரைவர்கள் இன்று அதை விட அதிகமாக வசூலித்தனர்.

கோயம்பேடு, பஸ் நிலையம், சென்ட்ரல், எழும்பூர், தாம்பரம் ரெயில் நிலையங்களில் ஆட்டோக்களுக்கு கிராக்கி கூடியது. பயணிகள்—டிரைவர்கள் இடையே கட்டண பேரம் நடந்தது.

இதற்கிடையே இன்று வேலைநிறுத்தத்தில் ஈடு பட்ட ஓலா, உபேர் போர்ட்டர் டிரைவர்கள் சின்னமலையில் உள்ள சரக்கு போக்குவரத்து அலு வலகம் முன்பு ஆர்ப்பாட்டம் நடத்தினர்.

சாலை போக்குவரத்து தொழிலாளர் சம்மேளனம், சி.ஐ.டி.யு., தொழிற்சங்கம், உரிமைக்குரல், உரிமை கரங்கள், சிகரம், அக்னி சிறகுகள், தமிழக கால் டாக்சி மற்றும் அனைத்து வாகன ஓட்டுனர்கள் சங்கம் உள்ளிட்ட 14 சங்கங்கள் இந்த வேலை நிறுத்தத்தில் ஈடுபட்டுள்ளன.

வேலைநிறுத்தம் குறித்து ஜாகீர் உசேன் கூறியதாவது:—

ஓலா, உபேர் செயலி மூலம் புக்கிங் செய்யப்படும் ஆட்டோ, கார் வாகனங்கள் இன்று முதல் 3 நாட்கள் ஓடாது. புக்கிங் எடுக்க மாட்டோம். 2 வருடமாக இந்த அரசு முறைப்படுத்த வில்லை. எங்கள் தொழிலை முறைப்படுத்தி தர வேண்டும் என்ற கோரிக் கையை முன்வைத்து இந்த வேலைநிறுத்தம் நடைபெறு கிறது.

இவ்வாறு அவர் கூறி னார்.

மேக்ஸ் பண்டிகை கால ஆடை

இந்தியாவின் முன்னணி பேஷன் பிராண்டுகளில் ஒன்றான மேக்ஸ் ஃபேஷன் சென்னை நெக்சஸ் விஜயா மாலில் நடந்த நிகழ்வில் மிகவும் எதிர்பார்க்கப்பட்ட பண்டிகை கால கலெக்ஷனை அறிமுகப்படுத்தியுள்ளது. இந்த நவநாகரீக, கட்டுப்படியாகக்கூடிய, உயர்தர ஃபேஷன் ஆடைகள் அனைத்து வயதினருக்காகவும் உள்ளது. மேலும் அணிகலன்கள் மற்றும் காலணிகளும் உள்ளன. உங்கள் பண்டிகை கால தோற்றத்துக்கு 'யங் கிளாம் நைட்' மேற்கத்திய ஆடைகளும் உள்ளன. இந்த நிகழ்வில் மேக்ஸ் ஃபேஷன் தமிழ்நாடு மானேஜர் பெஞ்சமின் சிலாஸ், நடிகை வாணி போஜன் பங்கேற்றனர்.

படிவம் B

பொது அறிவிப்பு

(நொடித்தல் மற்றும் திவால் நிலை (கலைப்பு நடைமுறைகள்) விதிமுறைகள் 2016, விதி 12 - ன் கீழ்)

எல்எஸ்எம்எல் பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் கவனத்திற்கு

வ. எண்	விவரங்கள்	விவரங்கள்
1.	கார்ப்பரேட் கடனாளர் பெயர்	**எல்எஸ்எம்எல் பிரைவேட் லிமிடெட்**
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி	10 ஜனவரி 2007
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	கம்பெனிகள் பதிவாளர், சென்னை
4.	கார்ப்பரேட் அடையாள எண்/ கார்ப்பரேட் கடனாளரின் வரம்பிற்குட்பட்ட அடையாள எண்	U31101TN2007PTC061993
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக (வேறு ஏதேனும் இருப்பின்) முகவரி	எண்.337, 8வது பிரதான சாலை, எம்ஜிஜி பேஸ் – I, நொளம்பூர், முகப்பேர் மேற்கு, சென்னை 600 037
6.	திவால் தீர்மான நடைமுறை மூடும் தேதி	11 அக்டோபர் 2023★
7.	கார்ப்பரேட் கடனாளரின் கலைப்பு துவங்கும் தேதி	அக்டோபர் 12, 2023 (உத்தரவு 13 அக்டோபர், 2023 அன்று பெறப்பட்டது)
8.	கலைப்பலுவலராக செயல்படும் தீர்மான நிபுணரின் பெயர் மற்றும் பதிவு எண்	**பூசைதுரை எஸ்** IBBI/IPA-001/IP-P-01965/2019-2020/12995
9.	குழுவில் பதிவு செய்துள்ளபடி கலைப்பலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	**பூசைதுரை எஸ்** C/o, எம்.கே. டாண்டேகர் அன்ட் கோ., 2வது தளம், எண் 185, பழைய எண் 100, பூந்தமல்லி நெடுஞ்சாலை, கீழ்ப்பாக்கம், சென்னை, தமிழ்நாடு ,600010 **மின்னஞ்சல்:** poosaidurai@gmail.com
10.	தொடர்புக்கான கலைப்பலுவலரின் முகவரி மற்றும் மின்னஞ்சல்	**பூசைதுரை எஸ்** C/o, எம்.கே. டாண்டேகர் அன்ட் கோ., 2வது தளம், எண் 185, பழைய எண் 100, பூந்தமல்லி நெடுஞ்சாலை, கீழ்ப்பாக்கம், சென்னை, தமிழ்நாடு ,600010 **மின்னஞ்சல்:** lsmlcirp@yahoo.com
11.	கோரிக்கைகள் சமர்ப்பிக்கும் கடைசி தேதி	நவம்பர் 11, 2023

★கலைப்பு செயல்முறை தொடங்கும் தேதிக்கு முந்தைய தேதி கார்ப்பரேட் திவால் நிலை தீர்மான செயல்முறை முடிவடையும் தேதியாக எடுத்துக் கொள்ளப்பட்டது.

எல்எஸ்எம்எல் பிரைவேட் லிமிடெட்டில் கலைப்பு நடைமுறையை அக்டோபர் 12, 2023 அன்று துவங்க மாண்புமிகு தேசிய நிறுவன சட்டத் தீர்ப்பாயம், டிவிஷன் பெஞ்ச் – I, சென்னை உத்தரவிட்டுள்ளது.

எல்எஸ்எம்எல் பிரைவேட் லிமிடெட்டின் பங்குதாரர்கள் வரிசை எண்.10க்கு எதிரே கொடுக்கப்பட்டுள்ள கலைப்பலுவலரின் முகவரிக்கு தங்கள் உரிமை கோரல்களை ஆதாரத்துடன் **நவம்பர் 11, 2023** அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதி கடன் வழங்கியவர்கள் மின்னணு ஆதாரங்களின் மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

தவறான சான்றுகளை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

கலைப்புச் செயல்பாட்டின் போது ஒரு பங்குதாரர் தனது உரிமைகோரல்களைச் சமர்ப்பிக்கவில்லை என்றால், இந்திய நொடித்தல் மற்றும் திவால்நிலை வாரியத்தின் (கார்ப்பரேட் நபர்களுக்கான திவால்நிலைத் தீர்வு செயல்முறை) ஒழுங்குமுறைகள், 2016–ன் கீழ் கார்ப்பரேட் திவால்நிலைத் தீர்மான செயல்முறையின் போது அத்தகைய பங்குதாரர் சமர்ப்பித்த உரிமைகோரல்கள் பிரிவு 38ன் கீழ் சமர்ப்பிக்கப்பட்டதாக கருதப்படும்.

பூசைதுரை எஸ்
கலைப்பாளர்
எல்எஸ்எம்எல் பிரைவேட் லிமிடெட்
IBBI/IPA-001/IP-P-01965/2019-2020/12995

தேதி: 14 அக்டோபர், 2023
இடம் : சென்னை